

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The Union Government do not lay down production targets for individual spinning mills.

(b) and (c). Do not arise in view of reply to (a) above.

Restarting of Closed Textile Mills

10190. SHRI DAU DAYAL JOSHI: Will the Minister of TEXTILES be pleased to state:

(a) whether Sudershan Textiles and Nagpal Ginning Mills are closed at present;

(b) whether these mills are yet not in a position to restart; and

(c) if not, the steps taken by Government to restart these mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). Sudershan Textile Mills, Kota, which has been lying closed since 6.3.83, has been found to be non-viable by the Nodal Agency and is therefore, not yet in a position to be restarted. Information in respect of Nagpal ginning Mills is being collected and will be laid on the Table of the House.

[*English*]

CBI Case Against Drug Controller

10191. PROF. SAIF-UD-DIN SOZ:
SHRI KALKA DAS:
SHRI KUSUMA KRISHNA
MURTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a criminal case No. R.C. 37 (A) 189 DLI was registered by the Central Bureau of Investigation against the Drugs Controller, Central Indian Pharmacopoeia Laboratory and Oscars Pharma Ltd; and

(b) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) and (b). As per information furnished by Central Bureau of Investigation, a case viz. RG 37 (A)/89-DLI, dated 31.7.89 has been registered in CBI ACB Delhi U/s 120-B r/w 420 IPC and Sec. 13(2) r/w 13(1) (d) of PC Act, 1947 against the officials of the Drug controller, Delhi Administration, Officers of the C.I.P.L. Ghaziabad and M/s. Oslers Pharma Ltd., Coimbatore. The allegations in brief are that 30,000 bottles of I.V. Fluids of 153 batches manufactured by M/s. Oslers Pharma Ltd. 278A Perur Main road, Coimbatore (Tamil Nadu) were supplied to M/s. Eskay Pharmaceuticals, 6 Plots No. 36 Main Patel road, New Delhi during 1988 for its sale in Delhi. These bottles were contaminated and contained visible black, white and fibrous particles. On 9.2.89 samples from 11 batches were taken by the officials of the Drug Controller, Delhi Administration for testing. However, these officials in connivance with the above mentioned accused showed undue favour to M/s. Oslers Pharma Ltd., and cleared these batches for sale.

The case is under investigation.

Exemption of Telecom From consumer Protection Act, 1986

10192. SHRI K. PRADHANI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the replies given on 26 July, 1989 to unstarred question No. 1354 regarding Application of Consumer Protection Act for the services rendered by Government Department/Public Undertakings and

on 25 April 1990 to Unstarred Question No. 6515 regarding Exemption of Telephone Services from Consumer Protection Act and State:

(a) whether the advice given by the Ministry of Law and Justice has since been conveyed to the Ministry of Communications regarding the application of consumer Protection Act, 1986 to the Department of Telecom;

(b) if so, the response of the Ministry concerned regarding the coverage of Consumer Protection Act, 1986 and the date with effect from which the advice has been accepted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) to (c). The Telephone services provided by Deptt. of Telecommunication are covered under the Consumer Protection Act, 1986 and the same 4th August, 1989. Recently, Deptt. of Telecommunication has approached Deptt. of Civil Supplies and Ministry of Law and Justice seeking exemptions for Telephone Services from the purview of Consumer Protection Act, 1986. The Deptt. of civil supplies is not in favour of granting any exemption.

[*Translation*]

Opening of Dispensary in Housing Complex Vasant Vihar, New Delhi

10193. SHRI RAJVEER SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to open a dispensary in Central Housing Complex, Vasant Vihar, New Delhi;

(b) if so, when it will start functioning;

and

(c) if not, the arrangements made to remove the difficulties of residents there?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). The question of opening an allopathic dispensary in Vasant Vihar will be considered on availability of suitable accommodation. At present, the residents of Vasant Vihar are availing CGHS facilities from the nearby dispensaries.

[*English*]

Purchase of Medical equipments

10194. DR. BHAGWAN DASS RATHOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the irregularities being committed in the purchases of medical equipments under the guise of proprietary basis in most of the leading hospitals in Delhi;

(b) whether Government are aware of the Facts that medical equipments worth crores of rupees are lying in the stores and sub-stores of L.N.J.P. Hospital, G.T Bahadur Hospital, M.A. Medical College, A.I.I.M.S. and other leading hospitals of Delhi since these are actually not required; and

(c) whether Government intend to set up an enquiry committee to look into these unhealthy practices to save foreign exchange worth crores of rupees every year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). The information is being collected and will be laid on the Table of the House.